

**GOVERNMENT OF INDIA
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
LOK SABHA**

UNSTARRED QUESTION NO:1163
ANSWERED ON:29.07.2003
SELECTION BY UPSC
RAM TAHAL CHOUDHARY;SHIVAJI MANE

Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

- (a) whether persons selected by Union Public Service Commission during the last two years have not been offered appointment so far;
- (b) if so, the reasons therefor;
- (c) whether there is any rule to abolish the post after a candidate has been selected for the same by the UPSC;
- (d) if so, the details for the last two years in this regard;
- (e) the reaction of the Government thereto;
- (f) whether the Government have gone into the possibilities of these rules misused by the Head of Departments; and
- (g) if so, the details thereof?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS. (SHRI HARIN PATHAK)

(a): It has been reported by Union Public Service Commission that there has been delay in the past on some occasions in issuing offers of appointment to the candidates recommended by the Commission on the basis of results of various examinations and recruitments.

(b): The offer of appointments are issued after following the pre-appointment formalities e.g. verification of character and antecedents and medical examination etc. which may be one of the reasons for delay. The information called for is not maintained centrally.

(c) to (g): As per the instructions if a post is held in abeyance or remains unfilled for a period of one year or more, it would be deemed to be abolished. The administrative Ministries/Departments were advised to ensure issue of abolition orders in such cases within one month thereafter. However, in exceptional cases, revival of the post is considered based on merits. Further, in cases where recruitment action has been initiated within the period of one year of the post falling vacant but has not resulted in finalization of panel during this period, the approval of the Department of Expenditure should be obtained before pursuing the recruitment action further. In cases where recruitment action has not been initiated within the period of one year of the post falling vacant, no recruitment action should be initiated. Detailed data of such posts/panels and/or proposals in respect of different Ministries/Departments is, however, not maintained.